

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 503 of 2020**

**IN THE MATTER OF:**

**Babumanoharan Jaikumar Christhurajan**

**...Appellant**

**Versus**

**Indian Bank & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Vikram Vijayaraghavan and Mr. Aniruddha Deshmukh, Advocates.**

**For Respondents: Mr. Jayesh B. Dolia and Ms. T. Geethanjali, Advocates for R-1.**

**Mr. Ramaswamy Meyyappan, Mr. K. P. Pramodh Kumar and Ms. Arthi Fernandes, Advocates for R-2 & 3.**

**O R D E R**  
**(Through Virtual Mode)**

**11.02.2021:** Mr. Vikram Vijayaraghavan, Advocate representing the Appellant submits that the law laid down in "***Dr. Vishnu Kumar Agrawal Vs. Piramal Enterprises Ltd.***", ***Company Appeal (AT) (Insolvency) No. 346/2018***" still holds the field, which has been assailed in appeal before Hon'ble Apex Court has but not been stayed. However, Mr. Jayesh B. Dolia, Advocate representing Respondent No. 1 submits that the issue involved in this appeal is the issue raised before Hon'ble Apex Court in at least three appeals and it would be appropriate to wait for judgment of the Hon'ble Apex Court.

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In the given circumstances, we deem it appropriate to adjourn the matter for the time being.

Post the appeal 'for hearing' on **31<sup>st</sup> March, 2021**.

Interim direction to continue.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

**[Dr. Alok Srivastava]  
Member (Technical)**

*am/gc*